

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 209  
IB-2234/ND/2019

**IN THE MATTER OF:**  
M/s. Jyoti Strips Pvt. Ltd.

....PETITIONER

Vs.

M/s. AGR Steel Strips Pvt. Ltd.

....RESPONDENT

**Section**

Under Section 9 of IBC

Order delivered on 22.07.2021  
(Virtual Hearing)

**Coram:**

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

For the Applicant/Operational creditor :Mr. Sameer Abhyankar, and Ms. Nishi Sangtani, Advocates in IA No. 2900/2021.  
For the Respondent/Corporate debtor :Mr. Ajay Kumar and Mr. Harshit Ahluwalia, Advocates.  
For the South India Bank :Mr. Aamir Shaikh and Mr. Arun Kumar Shukla, Advocates.  
For the Bank of Baroda/Intervenor :Mr. Divyanshu Sahay, Advocate.

**ORDER**

**IA/2900/2021**

This is an application under Rule 8 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016, R/w Rule 11 of the NCLT Rules, 2016, seeking withdrawal of the company petition bearing no. CP No. 2234(ND)/2019.

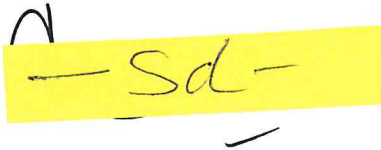
Earlier both the counsels have submitted that the parties are reaching a settlement and the application filed need to be withdrawn. This Tribunal has

(Anjula)



directed the operational creditor to file a specific application regarding withdrawal of the company petition.

Having heard the submissions made by the counsel and upon considering the contents of the withdrawal application of the company petition in the light of the settlement reached between the parties is approved by this Tribunal. Therefore, the petition is **dismissed as withdrawn** in terms of Rule 8 of IB (Application to Adjudication Authority) Rules, 2016. The case folder and connected papers may be sent to the record room.



**(Hemant Kumar Sarangi)**  
**Member (T)**



**(P.S.N. Prasad)**  
**Member (J)**

(Anjula)